to Punjab

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seeking approval of continuance in force

STATUTORY RESOLUTION SEEKING APPROVAL OF CONTINUANCE IN FORCE OF PRESIDENT'S PRO. CLAMATION UNDER ARTICLE 356 IN RELATION TO PUNJAB

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Sir, I beg to move the following Resolutions: —

"That this House approves the continuance in force of the Proclamation issued by the President on the 11th May, 1987, under Article 356 of the Constitution, in relation to the State of Punjab for a further period of six months with effect from the 11th November, 1991."

Sir, as the House is aware, President's rule was promulgated in the State of Punjab on 11th May, 1987, on the recommendation of the Governor. The Legislative Assembly of the State which was initially kept under suspended animation was dissolved on 6th March, 1988. The Proclamation issued by the President under article 356(1) of the Constitution was approved by the Lok Sabha as well as the Rajya Sabha on 12th May, 1987.

As the law and order situation in the State continued to be disturbed, President's rule in Punjab has been further extended from time to time with the approval of both the Houses of Parliament. The present term of President's rule is due to expire on 10th November, 1991.

The issue of holding elections in Punjab was considered in April 1991, and it was decided that elections to the Legislative Assembly of Punjab De held along with the Lok Sabha polls. Accordingly, the Election Commission of India was requested to hold elections in Punjab. Elections to the Legislative Assembly of Punjab were scheduled to be held on 22nd

June, 1991, along with the parliamentary elections. However, the Election Commission of India taking into account all relevant facts was satisfied that it was not possible to conduct free and fair poll on 22nd June 1991, on account of prevailing circumstances in the State of Punjab. Therefore, the Commission announced that the elections in Punjab would be held on 25th September, 1991, instead of 22nd June, 1991. The Election Notification regarding elections in Punjab has since been cancelled.

The law and order situation in Punjab continues to cause anxiety, in November. 1990, it has reached its nadir with 364 persons, including 67 policemen, killed by the terrorists. Thereafter, there was some improve ment though, as ever, there wen-fluctuations from month to month. In February, 1991 it reached its lowest point this year with 169 persons, including 44 policemen killed. In March, 1991, with the talk of elections in the air, the terrorists intensified their efforts to create more unsettled conditions in Punjab. The level of violence has been kept up since then. During the current year, till 3Int August 1991, 1799 persons, including 333 policemen, have been killed.

The terrorists are also shifting the areas of their operations as a result of the steps taken to seeure the border against infiltration and intensified anti-terrorists operations in the border districts. The districts of Amritsar, Ferozepur and Gurdaspur were earlier affected. Extremists violence has now spread to Doaba and Malwa regions also.

The Punjab administration's res-pose to the situation in Punjab has been that as against 1321 terrorists killed and 1759 arrested during the year 1990, 1433 terrorists have been killed and 1485 have been arrested during the current year up to 31st August, 1991. A counter propoganda

[Shri M., M. Jacob]

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drive was launched and people's support was enlisted. In exposing the activities of terrorists and their sympathisers.

A new Governor has just taken over in Punjab and he has given his assessment of the situation. He has foreseen certain serious, almost insuperable, difficulties in organising elections shortly in view of the prevailing conditions.

The Governor has stated that the law and order situation in Punjab continues to be difficult and the level of violence is high. The number of killings by the terrorists is also at a high level. The security forces have, in the last month, been effectively meeting the challenge posed by top terrorists. However the fact remains that in this phase of offensive attrition and high level of violence a very special and sustained effort is required to create such confidence in the minds of the people as would enable them to come out and cast their votes fearlessly.

The Governor has expressed the view that for holding elections in Punjab appropriate atmosphere will be necessary which should be reasonably free from coercion and terror. It will be necessary to build up a tempo of activities which may restore the confidence of the people. While coordinated action on many fronts will be necessary the central object is to have sufficient forces so that terrorist organisations may be effectively checkmated.

In view of the circumstances, the Governor has recommended extension of President's Rule in Punjab for a period of six months beyond 10th November, 1991.

Keeping in view the situation prevailing in the State and taking all

the relevant factors into consideration, it is proposed that the President's rule in Punjab may be continued for a further period of six months with effect from 11-11-1991. In view of this position I solicit the approval of this august House to the Resolution moved by me.

SHRI MOHAMMED AFZAL alias MEEM AFZAL (Uttar Pradesh): *

THE VICE-CHAIRMAN (DR, NAGEN SAIKIA): Please sit down. It will not go on record. I have not permitted you.

Now there are two amendments, one by Shri Satya Prakash Malaviya and one by Shri P. Upendra.

श्री सत्य प्रकाश सालवीय (उत्तर प्रदेश): मैं प्रस्ताव करता हूं किः

"उक्त संकल्प में "छहः मार्कः" शब्दों के स्थान पर "चालीस दिक्स" शब्द प्रति-स्थापित किया जाये।"

SHRI P. UPENDRA (Andhra Pradesh) : Sir, I move—

"That in the said Resolution for the words 'six months', the words 'three months' be substituted."

The questions were proposed.

SHRI MOHAMMED AFZAL alias MEEM AFZAL:*

THE VICE-CHAIRMAN (DR. NAGEN (SAIKIA): Now the Statutory Resolution and the two amendments moved are open for discussion. We have had enough discussion on Punjab yesterday for about four hours. So Members must be brief now. I call Mr. Sukomal Sen.

SHRI MOHAMMED AFZAL alios MEEM AFZAL:*

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Nothing will go

on record if somebody speaks without the permission of the Chair. I have already called Mr. Sukomal Sen.

SHRI KRISHAN LAL SHARMA (Himachal Pradesh:): *

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): When your turn comes you can speak and ask these questions at that time. I am not allowing anybody to speak at this moment. I have called only Mr. Sukomal Sen.

श्री मोहत्तव ग्र**फ्**रत्य उर्फ मीम श्रक्षज्ञः । में प्रोटेस्ट में बाक ग्रन्डट करता *हूं।*

شری محدافعنل عرف م دافعنل : سی پروشسط بیس واکس اگرش کرتا موں ۔

(At this stage the hon. Member left the Chamber).

SHRI SUKOMAL SEN (West Bengal): Mr. Vice-Chairman, the Home Minister has come out with a proposal for extending the President's rule in Punjab for six months more from 11-11-91. To us it is a very tragic incidence that repeatedly we are extending President's rule in Puniab. Since there is no solution in sight, I would agree. But I would like to point out that whatever might have been done by the previous Government, this Government after assuming power for the last 2-1 [2 months has, I am constrained to say, done practically nothing to sort out the problem in Punjab. Not that it is not aware of what is happening there. When they were in Opposition they criticised the Government for not doing anything effective in Punjab. But when they came to power, they have lost 2-ll2 months. Not only that. We have seen since the time elections were

declared in Punjab, till now twenty candidates, three for Lok Sabha and seventeen for the State Assembly, have been killed. Daily incidents of killing are taking place; killing of innocent people has become a routine affair. During the last 2-112 months there has been an escalation in the numbers of people being killed. And the Government cannot do anything about it. Not only killings. There is largo-scale extortion of money from the common man, from the innocent people. It has assumed a menacing dimension. There is no estimate of how much money is bring extorted. Maybe, it is in lakhs maybe, it is in crores. Money is being extored. The people Punjab ar_e being harassed anything. The people of Punjab are feeling greatly disgusted with the Central Government. Really they feel that the Central Government in Delhi is showing apathy to the people of Punjab, to the problems of Punjab. The people of Punjab are in a state of anguish, in a state of agony. And I believe that President's rule cannot be an answer to this problem. There must be a democratic process. There must be elected Government. There is no doubt about it. I would like to say that for that also some atmosphere, some environment, haa to be created. What has the Government done in the last 2-1/ 2 months to create a peaceful atmosphere so that free and fair elections could be held there, whereby in a peaceful atmosphere people can go out and vote without fear, so that the terrorists are put in check? Government has done nothing. Sir, the Govern ment should take appropriate measures to stop the killing of innocent people and law and order in the State should be maintained so that people can vote with confidence. The candidates who given contesting elections should also be proper security so that they are assured of

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^{*} Not recorded.

^{†[]} Transliteration in Arabic script.

Art. 356 in relation to Punjab

[Shri Sukomal Sen]

their life and can contest the elec tions without any fear. In the last two months, the Government has not been able to do anything in this regard. If the candidates who are con testing the elections do not survive, I do not know how the elections could be held there at all. It is beyond my imagination. The Govern, ment should try to mitigate the an-xiety and agony of the people ot Punjab and for this a political approach is very necessary. But unfortunately, the present Government -has done nothing so far. The Rajiv-Longowal accord seems to have been forgotten. Shri Longowal sacrificed his life for that and Shri Rajiv Gandhi sacrificed his life for other issues. The Government seems to have completely forgotten this Accord. What ig the difficulty? Why . can't the Chandigarh issue be settled? Why can't the water dispute and fhe territorial dispute be settled? I would like the Home Minister to let . us know as to the problems that they are facing in settling these issues. The water dispute could be referred to a Tribunal so as to arrive at a solution. V. P. Singh's Government had set up an Inter-State Council. This Government has done nothing so far. There should be a favourable political atmosphere to hold elections in Punjab. Everyone knows that the Chandigarh issue is a long pending one. The demand that Chandigarh should be transferred to Punjab and Haryana should be provided with money to build its own capital is a long pending case. Why is the Government not coming for Ward to settle it? I would like to say that the Akali Dal is also divided. Some of them have joined the extremists and some of them are still moderate. In the recently .held Pant-feic meeting both the parties, i.e., the extremists and the moderates decided to boycott the polls. But the Government should come forward and try to pursuade them. It should try to^v

win over the moderates and see tha a political dialogue could be started on Punjab. favourable atmosphere fo holding elections in Punjal should be created. It should ensur free and fair elections in that State The Government has not so far de clared any firm date for holding elec. tions in Punjab. The Governmen should come out with a firm date. S(far the Government has said tha President's rule will be extended ii that State for only six months. But the Government should come ou with a firm date so that the peopli of Punjab and the people of their country are assured that there would be elections in Punjab and tha President's rule would not be furthe extended. The Government shouli give some assurance to the people o: Punjab that it is serious; otherwise there would be a lurking fear among the people about the intentions o the Government in starting the de mocratic process in the State. My party has no objection to the exten sion of President's rule by anothe six months. But ,at the same time the Government should try to brim about a political solution. It shouli see that the law and order situatioi is improved and the lives of the candi dates who are contesting electio are protected so that free and fai elections are ensured. The people o Punjab should feel that the Govern ment in Delhi is sympathetic to ther problem. The sentiments of the pec ple of Punjab should be respected The Government should give an as surance that it will not extend Presi dent's rule. It should come out with a firm date; otherwise it will not be fruitful. Without declaring the date for holding elections, it would only lead to further confusion and apprehension in the minds of the peo ple of Punjab, I once again repea that firm dates should be declared a early as possible for holding election in Punjab.

्श्री हरवेन्द्र सिंह हंसपास (पंजाब) : वाइस चेयरमैन साहब, पिछली दो सरकारें जब

of the President's Proclamation under Art. 356 in relation to Punjab

इस सदन के अदर पंजाब में प्रेसीडेंट रूल के संबंध में अमेंडमेंट लाई थीं तो बड़े स्पष्ट शब्दों मे यह कहा गण था कि इसके बाद हम दोधारा इस हालस में पंजाब मे प्रेसीडेंड रूल के लिए नहीं श्राएंगे । बी० पी० सिंह गवर्ममेंट ने भी यही कहा था ग्रीर चन्द्रशेखर गवर्नतेंट ने भी यही कटा था ग्रीर होम मिनिस्टर मि० एस० बी० चव्ह/ण साहब से जब मेरी निजी तौर पर बात हुई सं। अनका भी यही मत था, उतका भी यही कहना था कि प्रेसीडेंट रूज के एक्फटेंशन के लिए वह हाउन में नहीं ब्राएंगे। लेकिन पता नहीं बार पालिटिशल मजबरी हुई कि फिर इसके लिए श्राना पड़ा । मैं स्ट मानता हं कि हमारी कांग्रेप की सरकार इ.म. बक्त मायनोरिटो मे है। तो कोईन कोई पालिटिकल मजदूरी हुई है जिसकी वजह से होम मिनिस्टर साहब को श्रथने लफ्ज बापिस लेन पड़े सीर भाज सदन के ब्रंदर एक्सटेंशन के लिए ब्राना ५डा ।

It is a fact. Nobody can deny it, neither Mr. Upendra nor for that matter anybody from this side. 🗗 As a disciplined soldier of my party,

मैं इपको सपोर्ट करूंगा, लंकिन मैं इपसे सहनत नहीं हूं। पंजाब के भ्रंदर जितनी जल्दी से जल्दों इलेक्शन करवाए जाते उतना अञ्छाहोता कत भी मैंने थोडे से शब्दों में कहा था कि पंजाब के ग्रंदर हालात सिर्फ गंभीर नहीं हैं, भयंकर हैं। उन हालात को हम प्रेसीडेंट रूल को एक्सटेंड करके ठीक नहीं कर सकते । ऋदनी बात को धौर प्रागे बड़ाने से पहले में औक ब साहब से यह रिक्वेस्ट करूंगा कि द्याप छ: महीने का एक उटेंशन ले रहे हैं, मगर मेरी पर्सनल राष्ट्र में भ्राप 11 नवंबर से पहले पहले इलेक्शन करवा सकते हैं। ग्रभी टाइम बाकी है, लेकिन जैसा कि मैंने कहा कोई पालिटिकल मजब्री हुई है। जैकब साहब, में इप बात से सहमत नहीं हूं कि अगले 6 महाने में आप वहां की स्चिए-शन इतनी इंग्रुव कर लेंगे कि इलेक्ज्रंस हा सकें। यह तज़रबे पिछले दस साल में हो रहे हैं, लेकिन जैसे कहा जाता है कि. "ज्यों ज्यों दबा की, सर्ज बढता ग्रेयां",

यही हालत हो रही है। एहं मैं बिल्कुल मानने के लिए तैयार नहीं हं कि आपने गवर्नर साहब को बदल दिया, अभी जे। नए गुबर्नर सरेन्द्र नाथ साहब गए हैं, उनके हाथ में कोई जादू का चिरार है कि वह लगाएंगे और हालात सुधर जाएंगे। हालात मधरने के कोई चांसेस नहीं है। श्रमर ऋषे या पूरे सदन में या कहीं पर भी कोई इस बात को समझता है। कि हालात सधारे जा सकते हैं, तो मैं यह कहंगा कि बह 4-6 हफ्ते पंजाब के अंदर जाकर रहे श्रीर फिर श्रांकर स्टेटेंंट दे। गुरुदास प्रthat is the closest point from Delhi or from this side of Punjab. राजपुर में जाकर पहले विदालट प्रोटेक्शन। चार हफ्ते नहीं, कोई एक हफ्ता रहे और फिर यक्तं आकर कह दें कि व्हां हल्लात सुधारे जा सकते हैं तो जो जुर्माना होगा, वह भैं भगतंगा ।

वाइस चैगरमन साहब, वहां हम लोग जाते है, कांब्रेस पार्टी एक ऐसी पार्टी है जं लागों में जाती है। बी. जे. पी. भी एक हद तक जाती है,सीं.पी. आई. ओर सी. पी. एम. के लोग भी जाते हैं, लेकिन कैसे जाते हैं? जहां कहीं होलना होता है तो छतों पर स्टैनगन अले खड़े होते हैं, साइड में एस. एल. श्रार. बाले खड़े होते हैं ग्रीर हम कहते हैं कि, "लोगों बबराक्रो मत, हम मिलिटेंसी का स्कावला करेंगे । हम श्रापके सत्य हैं।" हम वहा लैक्चर करके वाधिस आ जाते हैं लेकिन लेवचर सतत वालों में से कईयों को मार दिला जाता है। This is the situation on the ground.

इन बातों को ध्यान में रखते में सरकार से विनम्न क्रर्ज करता है कि जितनी जल्दी-से-जल्दी वहां इलेक्शन हो सकों, करवा दीजिए । इस एक्सटेंशन के मामले में सबसे बड़ी गलती तो चंद्रशेखर सरकार ने करी कि पिछली दक्षा जब कांस्टीटयुशन अमेंडमेंट आया तो उनसे कहा गया था कि 6 महीने के लिए एक्सटेंशन लीजिए लेकिन ग्रापने एक साल

[श्री हरबेन्द्र सिंह हं स्पाल]

के लिए करवालिया। श्रगर छः महीने का हम्रा होता तो हमारी सरकार के पास मजबरी होती कि 11 नवंबर से पहले-पहले इलेक्शन करवाती । श्रगर श्राज इस रिजोल्यशन के साथ हम पंजाब में प्रेसी-डेंट रूल 6 महीने के लिए एक्सटेंड कर सकते हैं, तो यह गलती इस सरकार की नहीं है। पंजाब में क्या हो रहा है, मैं एक-दो मिसाल देता हूं। भटिडा शहर में एक फोमिली के पास एक किराएदार श्राए । किराएदार ने श्राकर अपना ग्राइ-हेंटिटी-कार्ड दिखाया कि मैं पंजाब इले-क्टिसिटी बोर्ड में काम करता है ग्रीर हम सियां-बीबी को एक कमरा किराए के लिए चाहिए । कमरा उन्हें कि ।ए पर दे दिया गया । कुछ दिनों के बाद पुलिस ने यह डिटेक्ट किया कि ये लोग तो मिलिटेंट हैं तो उस श्रादमी को पकड़ा ब्रौर पकड़कर जब थाने में लेजा रहे थे तो उसने साइनाइड की गोली खा ली। उसके बाद जब बीवी को पता चला ग्रौर पुलिस पकडने गई तो बीबी ने पकडे जाने से पहले ही साइनाइड खा लिया **ध**ार मर गई । यह बात सही है, कंफर्म है कि वे टेरारिस्ट थे, पंजाब इंक्टिइसिटी में मुलाजिम नहीं थे । इतनी बात तो ठीक हो गई, लेकिन बात इससे धार्य चलती है। श्रद उस मकान मालिक का क्या कसर था ? पुलिस उसको खोज रही है ग्रीरवहलापताही गए हैं। उनके लापता होने के बाद दूसरे गांव में उनके रिक्तेदारों को पुलिस तंग कर रही है। इससे क्या होता है ? क्या इससे लोगों में सरकार के प्रति विश्वास होता है?

दूसरी मिसाल, रात को टेरारिस्ट द्याते हैं, 12 बजे, 1 बजे, 2 बजे एक धर में श्रीर उस फेमिली को कहते हैं कि हमें दूध पिलाओ, खाना खिलाओ। घर वाले उनको खाना बनाकर खिलाते हैं ब्रौर वे चले जाते हैं रात में ही । घर बाले सोचते हैं कि चलो, बच गए, खाना खिलाकर यच गए । इससे उन्होंने न हमसे कुछ गांगा, न हमारी मौरतों

को बेइज्जत किया और न हमें मारा फिर मुख से सो जाते हैं । ेकिन, मुब्ह पुलिस था जाती है कि रात को आपने घर में टेरारिस्ट शाए थे। घर *वा*े कहते हैं---हमारे थहांतो कोई टेरारिस्ट नहीं ग्राए। यह सोंचते हैं कि पुलिस के क्या पता, अभार पता होता तो पुलिस रात को ही आ जाती । ेकिन, पुलिस सबह आकर कहती है कि आपके यहां रात की टेरारिस्ट आए थे। घर वारे कहते हैं--नहीं आए थे । पुलिस कहती है--उन्होंने आपके यहां खाना खाया था । वह कहते हैं--हमने तो खाना नहीं खिलाया । पुलिस बार बतलाते हैं कि रात को पहले उन्होंने दूध पिथा, फिर दाल और सब्जी के साथ **रो**टी खाई, फिरमीठः भी खायाः पुलिस को यह इत्तलातो है कि रात को खाने में न्या हुग्रा, ेकिन पुलिस उस वक्त नहीं आएगी जब वे अहां पर बैटे हुए थे। अब लोग क्या करें? पंजाब के लोगों की हालत इतनी तरस योग्ध है कि एक तरफ उनको पुलिस तंग करती है, दूसरी तरफ मिलिटेण्ट तंग करते हैं आंत्र तीसरी तरफ एंटी-सोशल एलीसेंटस तंग करते हैं। भ्राखिर, पंजाब के लोगों से हम क्या चाहते हैं?

थहां सरकार वहती है कि हसको एक्सटेंशन दे दीजए, हम कहां पर, पहले तो कहते थे कंजीनियल ग्रीर कंडयसिव एटमोसफियर बनाएंगे झौर ब्राज ज़िकब साहब ने कहा कि एप्रोप्रिएट एटमोसफियर फोर दा इतेक्शन क**ाएंगे । एप्रोप्रिएट** इलेक्शन सरकार क्या कराएगी ? पिछली चार सरकारें जा चुकी हैं और बोर्डर के ऊपर फिन्सिंग नहीं हो सका । क्या आज की सरकार यह बताने की कोशिश करेगी कि कितनी फेन्सिंग आज तक हो गई है। यह कहा जाता है कि यहां पाकिस्तान से टेरारिस्ट श्राते हैं, पाकिस्तान से इम्यिनिशन आता है, पाकिस्तान से हथिया भाता है तो भाई, या तो पाकिस्तान से बात करिए था फिर अर्थाप कही कि हम फेन्स लगाऐंगे(व्यक्धान)...फेन्स⊦या वहां की फोन्सिग की बात हो रही है ।..., (व्यवधान)....राजीव जी की सरकार

में यह काम शुरू हुआ। औन एक क्वैश्चन किया था तो मुझे याद आ रहा है कि उस वक्त चिदम्बरम साहब ने यह जवाब दिया थ। कि 120 किलोमीटर में लग गई है या लगने वाली है। वी. पी. सिंह सरकार ने भी यही कहा । चन्द्रशेखर सरकार ने भी यही कहा । श्राज फिर यही प्रकृत हमारे सामने हैं कि क्या यह फेन्स लगने में या फेन्सिंग लगने में दस-पन्द्रह-बीस सप्त्र चाहिए 🕧 क्यों नहीं वहां पर वार-फुटिंग के ऊपर काम करके फेंन्सिंग खगवाते । भ्रगर फेंन्तिंग से टेरासिस्ट रुक सकते हैं तो क्यों नहीं उनको **रो**क दिया जाता । कीननी ऐसी मुसीबत है कि यह काम नहीं हो सकता ?

फिर, कहा जाता है कि हम वहां के हालात सुधारना चाहते हैं । हालात इस तरह से विल्कुल नहीं सुधर सकते, जेकब साहब । श्राप फोर्स यहां भेजते हैं, जैसा आपने कहा । ग्राप वहां पर इलेक्शन करवादीजिए और जो सरकार ग्राए उसको वहां बनने दीकिए । जो नेचुरल लीडरशिय भने अकालियों के आए या जो नेचुरली इंक्टेंब होकर नचुरल प्रोसेस से वहां पर आ आते है, उनको सरकार बनाने दीजिए । मैं इस बात से बिल्कुल सहमत नहीं है कि वहां पर ग्रगर मिलि-टैन्ट्स की या लड़कों की सरकार श्रा जाएगी तो वे वहां पर खालिस्तान का रेजोल्शन पास कर देंगे । हमारे पास बहत रेमेडीज हैं । इस वक्त यह सब्जेक्ट नहीं है कि वहां पर हमारे पास क्या-क्या रेमेडीज हैं, इसलिए ज्यादा नहीं कहुंगा । हमारे पास बहुत रेमेडीज हैं, हमारे पास इंटेलीजेंग्स है, हम हाउस को डिजोल्ब कर सकते हैं। सेंट्रल गवर्नमेंट बहुत **पाव√फुल है, कुछ भी कर** सकती है। एक रेजोल्झन 1.00 P.M. करके वहां देश के दुकड़े श्रलग कर लेंगे, ऐसाकभी नहीं हो सकता।

यह कोई पार्टी सोचे--कांग्रेस सोच ले या बी, जे. पी. सोच 🤃 या कोई औरसोच ले कि अब हम जोतेंगे, तभी हम वहां पर इलैक्शन कराएंगे, यह गलतफहमी है, वहां

पर इलैक्शन होने चाहिए । हमारी पार्टी

के ऊपर एक इल्जाम है ग्रीर वह इल्जाम भी तभी हम धो सकेंगे जब हम वहां पर इलैंक्शन कराएंगे । वह इल्जाम यह है, जैकब साहब, कि हमारी पार्टी, कांग्रेस पार्टी पंजाब में इलैंक्शन नहीं होने देती, श्रगर कोई करवाता है तो उसमें हम रकावट डालते हैं। यह इम्प्रेशन गलत है ेकिन यह इम्प्रेशन तभी हटेगा जब हम वहां पर इलैक्झन कराएंगे । मैं इस बात में सहबत नहीं हैं, अपोजीशन ने जैसा कहा कि this House, or for that matter the Government, is not competent to announce the dates of the elections.

proclamation under

Art. 356 in relation to Punjab

of the President's

यह तो अपने आपको इंडिकेट कर सकते हैं हालात के मुताबिक ग्रौर जो चीफ इलेक्शन किश्नर है, वही अनाउंस कर सकता है। लेकिन जितनी जल्दी से जल्दी क्राप ब्रनाउंस क**र**ें. वही ठीक रहेगा।

मैं एक-दो छोटी-छोटी बातें स्रोर करके अपनी बात खत्म करूंगा । मुझे मालुम नहीं कि क्राज बी, जे, पी. की तरफ से कौन बोल रहे हैं लेकिन बी. जे. पी. का स्टेंड भी पंजाब पर, साथ्र साहब, ग्रापकी तरफ ध्यान दें, सूषमा स्वराज जी भी बैठी हैं, बी. जे. पी. बुरा न माने, में इल्जाम नहीं लगा रहा हूं, ेकिन भ्रापका हमेशा डबल स्टेंडर्ड रहा है पंजाब के मामले में । जो ग्रापके पंजाब के लोग हैं, वे एक बात करते हैं श्रीर दिल्ली वाले जो उनकी सेंट्रेल लीडरिशप है, दूसरी बात करते हैं । मैं उदाहरण दे सकता हूं, लेकिन इस वक्त उसकी जरूरत नहीं है।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): यह स्थिति कांग्रेस की जरूर है।

श्री हरवेन्द्र सिंह हंसपाल: में इस वहस में इस समय नहीं जाना चाहता, लेकिन इतना अरूर कहना चाहता हूं कि जैसे श्चाप कल शाम तक पंजाब में इलैक्शन के हक में थे, ग्राप उसी तरह से पंजाब में जल्दी इलैक्शन कराने के हक में धव भी रहिए ।

[श्री हरवेन्द्र सिंह हंसपाल]

श्रीमती सुषना स्वराज (हरियाणा) : श्रापको शक है ?

थीं हरबेद सिंह हंसपाल : मुझे शक है कि पिछले इनैक्शन अनाउंस होने से पहं तक **श्रापका लगातार यह स्टेंड रहा कि पंजाब** में इलेक्शन नहीं होने चाहिए, वहां इलै-**दशन हो**ने के हालात नहीं हैं । क्राप क्यों इस हक में हए, इस डिटेल में मैं इस वक्त जाना नहीं चाहता ।

भो जगदीश प्रशाद माथुर : इसलिए हक में हुए कि एक बार घोषित कर दियातो पीर्छ जाना गलत है। वहां के लोगों को यह मंदेह होगा कि हमको हेमोक्रेटिक राइट नहीं देना चाहते । वहां के, खास तौर से सिख समुदाय में यह भावना आये कि हमको राजनीतिक अधिकार नहीं दे रहे, हम यह नहीं चाहते । अगर घोषित म किया होता तो बात अलग थी, लेकिन घोषित हो गया तो थापिस जानाही नहीं चाहिए । हमारा यही स्टेंड था ग्रौर अब भी है कि चुनाव होने चाहिए।

भी हरबेन्द्र सिंह हं स्पाल : मैं यही चाहता हं कि श्रापका यही स्टेंड होना चाहिए श्रव भी कि पंजाब में जितनी जल्दी से जल्दी चुनांत हो सकें, कराए जाने चाहिए।

श्रीमती सषमा स्वराज हमारे स्टेंड के बारे में कोई संदेह नहीं होना चाहिए। कल बहुत केटागारिकल टर्म में शर्मा जी ने **यह** बात कही है । बार-बार **हमारे** यहां से यह बात क्रा रही है। हमारे यहां कोई संदेह नहीं है । हंसपाल जी, अपने उधर के लोगों को समझाश्रो ग्रौर श्रभी चुनाव कराग्रो, वहां 40 दिन में चुनाव कराम्रो, हम तैयार हैं।

श्री हरवे द्र सिंह हंसपाल : जितनी बातें मैंने अब से पहले कहीं, वह इधर के लिए कहीं। लेकिन यह खुशी की बात है कि श्राप कन्फर्मकर रहे हैं कि.... (व्यवधान)...

श्रीमती सुषया स्वराज: हमारे लिए श्राप संदेह न करिए ।...(स्वश्रधान) सौ फीसदी इस सदन के पटल पर, कोई संदेह मत रखें, उधर ममझाएं।

श्री प्ररवेग्द्र सिंह हंसनाल : ठीक है। Thank you, very much मुझे बहुत खुशी है । . . . (*व्यव*धान) . . .

जैकब साहब, पंजाब सरकार ने बहत श्र≆छे काम किए, पंजाब एडमिनिस्ट्रेशन ने बहुत काम किए पंजाब के ग्रंदर । उनकी मजबूरी है कि टेरेरिज्म के साथ टक्कर देने के लिए उनको बहुत काम करने पड़ते हैं, उनमें से कुछ सही होते हैं, कुछ गलत भी होते हैं । एक व्हत बड़ी गलती पिछले गवर्षर साहब ने की और उस गलती को श्रव वाले गवर्नर साहब रिपीट कर रहे हैं । मैं आपके ध्यान में लाना चाहता हूं कि इससे हम एनलाइनेट होते हैं, लोग उसे अञ्जानहीं समझते हैं, लोग उससे हमसे दूर जाते हैं, वह गलती यह है कि पंजाब के अंदर खास तौर से. एक-दो श्रखबारों के ऊपर इस तरह से पाबन्दी लगाई जा रही है, न तो उसको सेंसरश्रिय कहा जाता है, या तो सेंसरशिय हो जाए तो people will admit and accept it उसको सेंसरशिय तो

का सके । यातो सेंसरशिय हो जाये । ेंकिन रात के 12 बजे कोई जुनियर श्राफिसर एडमिनिस्टेशन में से या पुलिस के छोटे आफिसर जाकर ग्रखबारों को या तो कहते हैं कि फलांखबर निकाल दो या इतने पैसे दे दो, वरना आपकी इतनी कापियां कल जब्त कर ली जायेंगी। छपी छपायी एक लाख चार हजार कापियां

जब्त कर ली गयीं।

[उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) पीठ!सीन हुये 📗

खास तौर से 'ग्रजीत' की कुछ ग्रौर 'हिंदुस्तान टाईम्स' की कापियां वहां जब्त की गयीं । इस तरह से प्रेस सेंसरिशप करने से 'श्रजीत' को उसका नुकसान होने के बजाय यह फायदा हम्रा कि जैसे किसी फिल्म को "ए" कर दिया जाये यानी

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एडल्ट कर दिया जाये तो उसको देखने वरि, चाहने अलि ज्यादा हो जाते हैं। किसी किताब को बैंन कर दिया जाये तो जिसको न भी पढ़नी हो वह उसको पढ़ना शुरु कर देता है । श्राज 'श्रजीत की जो पब्लिकेशन एक लाख होती थी प्रव दो लाख होनी जुरू हो गयी है और जिसके लिये उनको रोका जाता है कि पंजाब बंद न हो, उसमें पंजाब बंद की खबर छपती हैं । पंजाब बंद उस क्षरह से हो जाता है कि मार्केट के ग्रंदर वह मिलिटेंटम इश्तहार हाथ से लिखकर एक दकान पर लगा देते हैं श्रीर सारा बाजार बंद हो जाता है और कुछ करने की जरूरत नहीं गड़ती, श्रखबार पढ़ने की जरूरत नहीं पड़ती । इतितये श्रापके थ्रु मैं पंजाब के गर्कर लाहब को यह श्रपीक करना चाहंगा कि इस त⊽ह से प्रेस के ऊपर मेंभरक्षिप अन-बांटेड न लगायें । ब्रगर लगानी है तो रेग्यूलर लगयें। उससे नुकसान थह होता है कि गवर्नर साहब तो जीयेंगे नहीं, न डी. सी. जाता है । जुनियर ब्राफिसर जाकर प्रेस क्लों को तंग करते हैं । इसने हमारे प्रति लोगों के श्रंदर दूर्भावना पँदा होती है। भैं चाहंगा कि उनको यह कन्बे कर दिया जाये और वे ऐसा न करें।

एक छोटी सी अमेंडमेंट मैं यह करना चाहंगा, अगर आप उसको ठीक समझें, कि जब भी इिक्शन एनाउंस करने हों तो कोई ऐसी अमेंडमेंट अगर सरकार ला सके कि केश्पेन पीरियड को छोटा कर दिया जाये, ताकि लोग 20-25 दिनके लिये एक्सपोज न हों बहां पर मिलिटेंट के लिये। ग्राज क्या करना पड़ता है ? होता क्या है कि केंडीडेट के साथ पुलिस लगानी पड़ती है, फोर्स लगानी पड़ती है. उसको सिभ्योरिट देनी पड़ती है ।.... (व्यवधान)

अपर पी, एफ के अमेड मेट के लिये िजोल्य्यन में का नहीं सकेना । मेरा एक बुझाब है कि श्रेगर सरकार इस भीरि⊺ड को रिडयूज करके 10 दिन, एक हमा भी कर दिया जाये तो फिर कोई

जरूरत नहीं है कि हम बहुत लम्बा टाईम दें वहां पर 20-22 दिन का, जिस्की जरूरत नहीं है । इन्हीं शब्दों के साथ, एक बार फिर धह कहना चाहंगा कि जितनी जल्दी से जल्दी ग्राप वहां ५र इलेक्स करवा सके वह बहुत खुशी की बात होगी। मैं मानता है कि सरकार की मजबरी है, सरकार डेट एना इस नहीं कर सकती है। जैशा मैंने पहले कहा कि सरकार कापी हैं। नहीं है, यह तो चीफ इलेक्सन कमिस्तर करेंगे। लेकिन ग्राप गहें बिल्कुल देखिये कि 11 मई तक ा 10 मई सक ग्रापने ग्राज एक टेंग्स्न ले ली है तो अप्रेल में जाकर सोचना शुरु कर दें क इलें ≉शन करवा दिये जाय, ऐसान हो ।. होम मिनिस्टर ग्रीर ग्राप सोचिये, इससे पहले कि जितनी जल्दी में जल्दी पंजाब . के ग्रंदर इलेक्शन ारका लेंगा व्हकरवाय -जायें । ग्रगर ग्रावकी पोलिटिकल महस्रो भी है, तब भी उनको संख्व करिये द्रौर इलेक्सन जल्दी में जल्दी करवाइये । नहीं तो यह धब्बा कि हम डमोकेटिक प्रोसेस् को पजाब के अंदर ब्लीक कर रहे हैं, यह ध्ल नहीं पायेका । इन्हीं शब्दों के साथ मैं रिजोल्युक्षन का समर्थन करता है।

श्री राभदास अग्रवाल (राजस्थान) । महोदय, में अपनी बात प्रारम्भ करू इससे पहले एक शर अपिके सामने रखना चहिता हं:

"श्राज हर फ्ल गेबारूद की बुश्राती है, जैसे गंधक को जलाया हो गुलिस्तां मा।"

एक माननीय सदस्यः वह बेकल साहद का शेरहै।

श्रीरामधास अग्रवाल:कोई बात नहीं, में सम्मान एवं इज्जलपूर्वक उनका यह शेरि पड़ रहा हू, पढ़चका हुं। महोदय, ध्राज पजाब जल रहा है।

मयोदय, पंजाब जल रहा है। रंजाब की भूमि मे जो उर्वरता थी, ग्राज वह हुमारे भाइयों के,खुन से सिचित हो रही

seeking approval of continuance in force

(श्रीराम दास अग्रवाल)

है। प्राज पंजाब की नदियों में निरीह व्यक्तियों के खन का रंग दिखाई देता है। धह पजात जिल पर हमको गौरव था, व्ह पजाब जिसने इस देश की रक्षा भेष्ट्रयों तक की थी, आज उसी पंजाब में हमारे पजाबी भाई किस प्रकार की परिस्थिति से फंस गए हैं, जब इपका बणन करने को मन होता है तो मैं हमारे देश के पत्राब के महान संपूत्र गुरु गोबिंदा सिंह जी को याद करना चाहता है।

मयोदय, जिस समय गुरु गोबिंद जिह पंजाब मे थे और जिस समय उनके चार-चार पुत्रों को दीवार में चन दिला गया था, उस समय एस महान सपूत ने एक कविशा की रक्ति कही थी। उन्होंने कहा था कि--

"पिता वारियां दे लाल चारे वारे है हिंदू तेरी शान बदले'

लेकिन गृह गोबिंद सिंह का बलियान, बंदा बैरामी का बलिदान श्राज पंचाब हैं **मला** दिया गया है। यह राजनीत का खेल ग्राज पंजाब को इं भा वह स्थिति में ले फ्रारा है । फ्राज फ्रांत⊹बाद की पकड मे न केवल पंजाब है वरिङ कश्मीर भी उसकी पकड़ में है। कश्मीर की वे घटियां, शांति की वादियां ग्राज बद्दक की गोलियों की दनदनाती ग्रावन्त सून रही हैं। काज श्रासाम भी जल रही है। श्रासाम से सेना चली गई है। हमने इस श्रातंकवाद के नध्य पर देश के हो प्रधानमंत्री खो दिए हैं । श्रीमती इंदिरा गांधी भी आतंकवाद की शिकार हुई श्रीर श्री राजीव सांधी दक्षिण में पनप रहे श्रातकवाद के झिकार हुए। सकड़ों नर-नारी हर रोज मर यहे हैं। निरीह श्रादमी परमातमा को प्राप्त हो रहे हैं। ग्राखिर *य*ह सब खेल कब तक चलेगा?

में मेरे सांसद महानभाव बंध्यों ने ग्रह निवेदन करना चाहता हं कि माज **मतभेद का समय नहीं है, भाज मतै।य की**

भावभ्यकता है। भाज पार्टी के दर्शन की ग्रावश्यकता नहीं है, ग्रांज भारतमाता के दर्शन करने की श्रावस्थकतः है। आज सम्बीभारतसाता को एक देखने की ग्रावश्यका है। देश की एकता और अखंडता ग्राब दांव पर लगी हुई है। इतलिए मैं राभी महानभावों से निवेदन करना चाहताहै कि आज हैने अपनी पार्टी की लक्ष्मण रेखाओं से बाहर आकर यह अंदाज लगाने की अवश्वकता है कि आखिर इव ब्रातंत्रवाद को सभारत कैसे किया जाएगा । मान्यवर, यह खेल पंचाब मे कई दिनों से, कई महीनों से, कई वर्ष से चल रहा है लेकिन अप्रकार इन वस्त का होता **ैं** कि चाहे केन्द्र में कोई भी सरकार रहीं हो, च है कांग्रेश की सरकार ही हो, चाहे विश्वनाथप्रताय की स्कार हो हो चाहे र जीव गांधी की सरकार रहो, हो च है चद्रशेखर की सरकार रही हो, किसी ने भी समाधात के लिए उचित कदन नहीं उठाए। परिणामस्बरूप लोग मस्ते जा रहे हैं, खुन बहुता जा रहा है ।

मैं बड़ी नम्हा के साथ निवदन करना चाहता हूं कि हम पंत्राब की समस्या के समाधान के लिए राजनीति को दर रखकर क्रामें क्रोएं। पंजाब में जब चुरुब की घोषणा सरकार ने कर दी थी, जब घोषणा हो चुकी थी तो भारतीय जनता पार्टी ने कहा कि श्रीक है, चुताब हो जाने लेकिन हुने अफसीस है, अभी हंदपाल जी ने कहा कि भारतीय जनता पार्टी डबल स्टेंडर्ड काम मे ले रही है श्रदने चनावों मे भाग क्यों नहीं लि*या* ? म्रावकी पार्टी ने यह फैनला क्यों किया कि श्राप चनाव मे भाग नहीं लेंगे ? भारतीय जनता पार्टी ने उस समय भी कहा था कि चनाव में सब पार्टियों को मिलकर भाग लेका चाहिए जिससे कि हम न्नातंकवादी लोगों के साथ मुकाबला कर सकें। यह हमारा निर्णय था कांग्रेसको भी हमने कहा था, कम्यनिस्ट बंधुग्री से भी हमने कहा था कि अवहए, इस श्रातंकवाद से लड़ने के लिए हम सारे मतभेद भलाकर, एक साथ मिलकर श्रातंक गदियों से चुताव के मैदान में टक्कर

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प्रापर प्रोटेक्शन नहीं दे सकें, हम वहां पर चुनाव कड़ें। अगर चुनाव लड़ा भग तो फिर उपका वहिश्कार करेंगे। यह बात सही साबित हुई

श्री लडग लाल शर्मा : आप दुनाव नहीं बाहते थे, यह तो कहिए (ब्यब-धान) ।

श्री राम वास अग्रेवांस : महादय, कल ही हमारे मनिनीय सदस्य श्री जयदीश माथर ने जब यह प्रस्ताव रखा गया था कि चराव स्थगित हैं। उन बनत उन्होंने कहा था कि कांग्रेस पार्टी ने चनाव न लडने काफीसला किया था। वह ऐतिहा-सिक गअली थीं। इन्निए वह फिर से सारी प्रक्रिण को बदलकर संशोधन काकर राष्ट्रवि । शासन लाकर चनाव भें भाग लेना चाहते हैं । भैं कांग्रेस के महानुभावों से पूछता चाहता हूं कि इनको आप महीने रा दो महीने से करेंगे, इक्की घोषणा करना चाहते हैं जैता अभी अखबारों में क्राया है ? तो फिर एक महीने या दो महीने में पंजाब की स्थिति ऐसी हो जाएगी िक कांग्रेन वहां चेताव लड सके । वह दल फ़ैसला बदल सके । तो एह कैवल एक नाटक है। कांग्रेस ने देख लिया कि एह फसला उसने गलत किया था, लेकिन इस गत्ती का मतीजा एंजाब की जनता को भुगतना पड़ रहा है। जें। कुछ स्थितियां वहां बन गई हैं उसके लिए भारतीय जनता पार्टी राष्ट्रपति मासन के लिए किसी प्रकार एक अनुमति देवा नहीं चारती कि वहां चुनाव के लिए आप इसे प्रकार की बाबस्था करें। हमारी एह मांग है कि वहां तुरन्त चनाव हो। अगर आप जल्दी चुनाव की बहां बाबस्था नहीं कर अक्ते तो राष्ट्रपति शासन ध्रम एक बार बढ़ा चुक हैं और फिर आगे बढ़ाते चले जाएंगे। पंजाद की समस्या जैसी वहां पहले थी उसी करहे रहेंगी।

इसलिए उपसभाध्यक्ष महोदय, मैं भ्रापसे निवेदन करना चाहता हूं कि सरकार को भ्रपना मंतस्य स्पष्ट व्यक्त करना

लें और देश को एक नगा पंजाब दें। लेकिन मझे दुःख है कि जन समय के कांग्रेस के नेत्र ने हमारी इस बात की स्वीकार नहीं किया और ब्राज हमने कहा जाता है कि हम डाबल स्टींडर्ड रख रहे हैं। मैं निवेदन करना चोहता हं कि कल ही हर से संथी श्री कमल मोरारका जी ने यहां पर कहा कि चनाव स्थापित करने का फातादेश के प्रशास्त्रमंत्री का फैनुका नहीं था। यह फाला किसने किया? एक उत्तरदायी सांसद जब यह बात कह रहे हैं कि चुराव स्थिति करने का फैनला प्रवान मंत्रो चन्द्रशेखर जी ने नहीं किला था, तो फिर किसने किया ? ये चनाव स्थिति क्यों किए का रहे हैं? इनका एकमाल कारण यह है कि कांग्रेस उन वका गलती कर चुकी थी। यह चनाव मे भाग नहीं लेना चाहती थी । प्रापने यह संशोधन दिल लाकर राष्ट्रपति शासन की अवधि बढ़ाकर चुनाव में भाग लेने की यह युक्ति सोचो है ! मैं कहना चाहता हूं कि चनाव के दौरान कितने लोगों का खुन खरावा हुन्ना, कितने जस्मीद-बार मरे हैं ब्राखिर इत खुन की जिस्मे-दारी किसं पर है ? क्या यह चुनाब भ्रायोग के उत्तर हैया प्रधान मंत्री पर है या प्रधान मंत्रो बदलने की स्थिति के दौरान जीरो झबसर जो झौटा था, क्या उसमें यह निर्णय लिया गया ? उसके लिए कौंन जिम्मेदार है ? उस खुन के लिए कीन जिम्बेदार है। जो उम्मीदबार मारे गए उसके लिए कीन जिम्मेदार है ? देश को इसका जवाब चाहिए। सरकार इसका जुडाब दे। प्राखिर यह हो नहीं सकता है कि अपि चूनाव घोषित होने के बाद रुसको स्थगित करदें, संविधान की जो पवित्र धाराएं हैं यह उनका प्रश्न है फिर ब्राद कांस्टीटयुअन अमेंडमेट लाएं और फिर चनाव में भाग लेने का नाटक किया जाए, यह क्राब्ब्यक नहीं है इसके लिए नियम होने चाहिए (ब्यवधान)

श्री हरवे प्रतिह हंतपाल : श्रीमन, मैं बताना चाहता हूं कि चुनाव से पहले 20 कंडिडेट मारे जा युके हैं। इसलिए राजीव गांधी जी ने कहा या कि जब तक हम चाहिए । राष्ट्रपति धासन की अनुमति लेने से पहने यह साफ-साफ कहना चाहिए कि उनकी वहां चुनाव कराने की क्या मंशा है और जो चुनावों को रह किया गया है, उसकी जिम्मेदारी किस पर है ? यही निवेदन करते हुए भैं सारे सांसदों से श्रपील करना चाहता हं कि आपकी तरफ लोगों की बड़ी श्राक्षा है, श्रापसे बड़ी **ग्र**पेक्षा देश की जनता कर रही है कि हम पार्टी के बंधनों से ऊपर उठकर भ्रष्ते पंजाब को, ऋपने काश्मीर को, ऋपने श्रासाम को बचाएं।

धन्यवाद ।

श्रीमति अनुता प्रीतम (नाम-निर्देशित) : उपसभाध्यक्ष जी, एक अवत था कि मध्य-प्रदेश के एक-एक घर में यह बात दोहराई जाती थी कि पहली पूरी डाकु की, दूसरी पुरो पूलिस की ग्रौर तीसरी बेचे तो खुद खा लैंगे । उससे बहुत बड़े लैंबल पर श्राज यह हालात पंजाब के हैं। लोगकब तक इस तरह खौफजदा होकर जीते रहेंगे, इसका हमारे ब्राजाद मुल्क के इतिहास को जवाब देना होगा। हर बार यह कहा जाता है कि इससे ग्रागे ग्रवधि प्रेजीडेंट रूल की नहीं बढ़ाई जायेगी ग्रीर इस दौरान इन छः महीनों में ऐसे हालात पैदा किये जायेंगे कि राजनीतिक मौसम इतना सा ख्रामबार हो आए कि बहाफी इलेक्शन हो सकें। लेकिन इसके लिए कभी कुछ किया नहीं गया । यह बात नहीं है कि कौन सी पार्टी सत्तां में है यह सारे देश का सवाल है । कोई भी पार्टी हो किसी के सामने कोई लक्ष्मण रेखा नहीं है। उनको मिलकर पंजाब के लोगों की मश्किलता समझनी चाहिए । नहीं तो यह हमारे इतिहास पर एक बहुत बड़ा दाग होगा। हर बार यह कहा जाता है कि छ: महीने में हालात भ्रच्छे होंग लेकिन कभी कुछ नहीं हुआ। उसी तरह से सीमा से आना-जाना, हथियारों की सप्लाई सब चल रही है। उस तरह से बह लोग पुलिस के भेष में ऋौर पुलिस उनके भेष में घुमती है। यह पंजाब में हो क्या रहा है। सरकार इस तरफ गौर of the President's Proclamation under Art. 356 in relation to Punjab

करे । सभी पार्टियां मिलकर इस ७८फ गौर करें और हमारे इतिहास को इस कलंक से बचाया जाए।

श्री सस्य प्रकाश मालवीय : माननीय उपसभाध्यक्ष जी, राज्य मंत्री जी जैकब ने शरू में जो संकल्प प्रस्तृत करते समय भोषण दिया था उसको सूनकर मुझे घोर निराशा हुई । मैं यह समझ कर सदन में क्राया था कि क्राज सरकार की तरफ से घोषणा होगी । जहां कल सरकार ने चनाव प्रक्रिया को निरस्त किया है ग्रीर कानन के द्वारा श्रधिकार लिया है, यहाँ भाज मैं इस उम्मीद से आया था कि सरकार की बोर मुझे सुनने की मिलेगा कि किस त(रोख को पंजाब के चुनाव के नामांकन की प्रक्रिया शुरु होगी ग्रौर किस तारीख को यहां पर विश्वान सभा ग्रीर लोक सभा के लिए सतदान होगा। अभी भी समय है और मैं सरकार से यह आशा करता हूं कि यह क्राज ही तारोख की घोषणा करेगी। बिना इस संकल्प के भी 11 नवम्बर को चुनाव कराया जा सकता है। क्योंकि 10 नवम्बर तक वहां राष्ट्र-पति शासन की अवधि है और ग्राज भी जो जनप्रतिनिधित्व कान्न 1950-51 है उसमें जो प्रावधान है उसके अन्तर्गत लोक सभा या विधान सभा के च्नाव कराने के लिए 32~33 दिन चाहिए । यदि सरकार दास्तव में चुनाव कराने की इच्छ्क है और चाहती है कि पंजाब के लोगराष्ट्रकी मुख्य धारा से जुड़ें तो इस संकल्प को सरकार को बापस लेना चाहिए ग्रीर चुनाव की तारीख ग्राज घोषित करती चाहिए और ऐसी तारीख जो 10 नवम्बर से पहले की हो । क्योंकि पिछली जो तीन सरकारें थीं उसमें केवल चन्द्रशेखर की सरकार ऐसी थी जिसके जमाने में चुनाव की तारीख तय हुई ग्रौर दो बार तय हुई। एक बार तय हुई 22 जुन को चुनाव होगा ग्रौर 22 जुन के करीब करीब 24 घंटे पहले चनाव टाल दिये गये। फिर यह घोषणाकी गई कि 25 सितम्बर के पहले चुनाव हो जायेंगे। लेकिन यह दुख की विषय है कि सरकार को प्राये लगभग तीन महीने होने जा रहे

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हैं लेकिन पंजाब के चुनाव कराने तारीख अभी तक घोषित नहीं की गई। मेरा सरकार से अनुरोध है कि पंजाब के लोगों की जो सरकार में भागीदारी होती चाहिए, विधान सभा में भागीदारी होनी चाहिए वह अधिकार सरकार को उनको देना चाहिए । इस श्रधिकार को उनसे कीना नहीं जाना चाहिए । पंजाब की समस्या सारे देश की समस्या है। मेरे मित्र हंसपाल ने इस बात का समर्थन किया कि जल्द से जल्द पंजाब में चनाव होने चाहिएं । वह चुनाव बिना इस संकल्प के पारित हुए भी हो सकते हैं।

पंजाब की समस्या का केवल एक समाधान है और वह समाधान है राज-नीतिक समाधान । राजनीतिक समाधानके लिए अभी तक शासन में अने के बाद इस सरकार ने कुछ नहीं किया । सरकार में मेरा अनुरोध है कि पंजाब के संबंध में स्पष्ट नीति घोषित करे श्रीर स्पष्ट नीति घोषित करने के पहले जितने भी राजनीतिक दल हैं केन्द्रीय स्तर पर, राज्य स्तर पर, क्षेत्रीय स्तरपर उन सबको बुला कर उनसे सलाह-मशबरा किया जाए । कल इस पर हम लोग अपनी राय दे चुके हैं स्रौर जैसा स्नापने शुरु में कहा, सैं ज्यादा समय नहीं लूंगा, केवल एक घटना की क्योर ध्यान आकर्षित करना चाहुंगा । उसके बारे में विस्तृत जानकारी-पक्ष जैकद साहब के पास भेज द्गा। मेरे मित्र श्री ग्रनन्त राम जायसवाल ने मझे एक समाचार पत्र की कतरन दी हैं। यह पंजाब ट्रिब्यून की कतरन है जिसमें लिखा है कि 14 सितम्बर को ल धियाना में कोई कोचड़ मार्केट है, वहाँ पर सरदार ग्रमीत सिंह बावेजा उनकी बहिन जसप्रीत धौर उनके चचेरे भाई कुलजीत सिंह बावेजा को पुलिस इंस्पेक्टर जबर्दस्ती पकड कर ले गये और उन पर यह ब्रारीप लगाया गया कि वे भाई बहिन नहीं हैं। थाने पर लोगों ने प्रदर्शन किया और 10 हजार लोगों ने थाने को जा कर घेर लिया । यह स्पष्ट था कि वे भाई बहिन थे। इस घटना की फ्रोर में इसलिए ध्यान आकषित करना चाहता हं कि इस

प्रकार से वहां पर पुलिस राज धौरपूलिस का श्रातंकवाद चल रहा है। इसको भी रोकने का सरकार को प्रथास करना चाहिए ।

मैं फिर इस श्राशा श्रीर विश्वास के साथ भ्रपनी बात खत्म करता हूं कि जब श्रासाम में चुनाव हो सकते थे, पहले श्रासाम में चुनाव नहीं हो रहे थे, लेकिन चन्द्रशेखर की सरकार ने ग्रासाम में चुनाव कराने की घोषणा की ।चुनाव हुए श्रीर चुनाक्ष शांतिपूर्ण हुए । चुनाव के पहले बड़ा संदेह किया जाता था कि ब्रासाम में च्नावों में हिंसा हो जाएगी । लेकिन क्रांसाम में चुनाव हुए स्रोर शांतिपूण चनाव हुए । ग्राज श्रासाम में विधान सभा हैं । **ऋासाम में निर्वाचित मंत्री परिषद** है ग्रीर त्रासाम से लोक सभा के सदस्य भी हैं । इसलिए मैं पून:यही उम्मीद करूंगा कि बिना इस संकल्प को पारित कराये सरकार को ग्राज हो घोषणा करनी चाहिए कि 10 नवम्बर से पहले सरकार चनाव करना चाहेगी। मेरा इस पर एक संशोधन भी है। उस पर मैं बाद में बोलंगा ।

SARDAR JAGJIT SINGH AURORA (Punjab); Mr. Vice-Chairman, Sir, I rise to oppose the continuation of President's Rule lor another six months, from 11th of November 1991 to 11th of May 1992. To begin with... May I carry on?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Please go ahead. The Chair is supposed to have constantly get the ears.

SHRI P. UPENDRA; At least one year ... (Interrupttons)...

SHRI SHABBIR AHMAD SALA-RIA (Jammu and Kashmir): The Chair is supposed to have more than two ears. Then alone you can hear.

SARDAR JAGJIT SINGH AURORA; Sir, to begin with, there was no reason why the elections were post[RAJYA SABHA]

of the President's 88 Proclamation wider Art. 356 in relation to Punjab

[Sardar Jagjit Singh Aurora]

poned at the eleventh hour. Yesterday, after achieving their aim of cancelling the elections already announced, now that the Congress is in a position to take Part, I don't understand why they cannot hold the elections before the 11th of November, if they were serious, they should have paid greater attention to the Punjab problem and by now improved the situation, at least to the extent that it had been improved before the il.2nd of June when the election was going to be held. But nothing has been done and by asking for six months' extension now it appears that the Congress is not really sincere about holding elections. If they were sincere, these elections could have certainly been held before the 11th of November. I am glad that their view at one time that they wanted to - bring an amendment to the Representation of the People Act has not been pursued. But I can assure you that till certain definite steps are taken, the Congress cannot establish its credentials and the Congress cannot win the confidence of the people of Punjab. Their record is black, and the people of Punjab have little confidence in this Congress. If they hope that in another six months the Congress will be in a belter position to fight elections. I think, they are living in a fool's paradise.

One thing, I would like to men tion, and that that is nο elections be held and the can situation cannot improve until there is a certain amount of intros pection done to realise the trouble started in Punjab in the first instance. If those villagers who were ready to fight shoulder to shoulder with the army in 1965 and 1971, can not be trusted now, why is it that situation has arisen? the this Has Congress which has been in power most of the time, ever bothered to analyse this? Why is this loss of con fidence there? Is it that the Congress

has been sincere in upholding the promises that they made, or is it that they have always tried to manipulate the situation and thereby lost the confidence of the people? There is no doubt that the situation in the last four-anda.half years during President's rule has deteriorated to such an extent that in the near future no elections would be possible if you are looking for a so-called "congenial atmosphere," a phrase which is often used. You will have to hold elections while the violence is still prevailing. But, if you want to win over the people's confidence, you have got to tell them what the shape of new Punjab is going to be. While I am talking about this, I would like to mention that overcent-ralisation in the hands of the Central Government has been responsible for making the States totally powerless, and this has been one of the reasons why Punjabis have always disliked, revolted then against, and overcentralisation.

The situation not only in India but more so in the rest of the world today gives you a Pointer, a very definite pointer that if you want to keep India together, you have to have the States as willing partners and not hold them under duress and by oppression.

Till some steps are taken or at least a promise is made that such steps will be taken, it will not be feasible to improve the situation in Punjab. Today it is necessary for the Government—maybe they may not have the overall strength-to be bold, to be determined, to consider giving autonomy to the State.

I would once again repeat that the , time has come when the Anandpur Saheb Resolution is looked at as a . panacea for solving India's problems rather than calling it as an antinational resolution.

Proclamation'under Art. 336 in relation to Punjab

I would also like to mention here that so long as the repressive role of the police, which I would like to call "the police raj," continues in Punjab there is not going to be any improve ment, and the things will go from Ι bad worse. am going to repeat incidents that my worthy colleague, Hanspal ji, has already mentioned, but there are many other cases of this nature. I wish hon. Member, Mittal Ji, were here today. He is aware of a where two people had been killed sitting in a Maruti after they had stopped and were telling the police that they were not terrorists, but shopkeepers. Those two people have been killed and no action has been taken about this incident. If you are going to let loose the police in this manner, you are only going to cause greater bitterness, spirit of revenge and alienation. These things are not being handled properly. It is a total misconception to consider that if you take action against the erring policemen, you are going to affect their morale adversely, the only way to keep the morale of the police or any other organised unit is that you must maintain discipline and that discipline can only be maintained if you take action against the erring people. This has not been done for the last so many years in Punjab and it is one of the reasons of discontent.

I would also like to mention that the people of Punjab have their heart in the right place. The people of Punjab want peace. They want to live with dignity. They want to live with self-respect and honour. They cannot be trampled upon. The way the police and this Government is governing and is adopting repressive measures, it is not going to improve the situation. You will And it more and more difficult to hold elections. I was talking to somebody today. He asked how We can hold elections when the various groups of the Akalis have said that they are not going to take part in the

elections. When they wanted to take part in it and they risked their life you called it off. Now you are produ cing it as an excuse, the fact is that now they do not have any confidence in you. They have been alienated. Tell them what you are going to do in Punjab. Tell them what your fut ure policies are going to be and then you will be able to win them over. Otherwise you have got yourself in a situation today where you are doing exactly what the militants want you to do. You are doing exactly what our worthy neighbours want you to do i.e. to have no elections. It is only through elections that you will be able to find out what the people of Punjab feel about it. If you are fright ened that by now you have made yourself so unpopular, I can assure you that continuation of president's rule is going to only act against you. The longer it is, the more is the dis trust: the longer it is the more is the spirit of revenge. Therefore, it is important that you even now consider holding this election before Novem ber. Asking for six months' extension to my mind is going to send totally wrong signals. Whatever little confid ence they may have in you - perforce States have to have some confidence in the Centre - would be lost. It will only strengthen the militants and they would be in a position for a longer period to prevent people from taking part in the elections and eventually you may end up with a fiasco.

Lastly I would like to say with all the strength at my disposal that Punjab has become a cancerous growth. It is spreading. It has spread to Jammu and Kashmir; it has spread to Assam and it can spread to other States also. If it is riot treated sensibly, if it is not looked after properly, you are going to And *Bharat Mata*, instead of being a strong country, which we all revere and very much like to see breaking up. Your choice is more autonomy to the States and have people, States wanting to be a

of the President's Proclamation under Art. 356 in relation to Punjab

[Sardar Jagjit Singh Aurora] part of Bharat Mata rather than holding them by duress. I would, therefore, like to appeal to this Government not with great confidence because I have lost that confidence at least hold the elections before the 10th November. This further period of six months' extension which you are asking may be a sort of over-security or may be that in case something goes wrong, you may need a longer period. Otherwise there is no reason why you cannot hold elections before the 10th November. Any further delay would be very injurious to the integrity of the country. Thank you.

VICE-CHAIRMAN (PROF. THE CHANDRESH THAKUR): P. Hon. Members, you are aware that Punjab needs the cooperation from all political parties. The first point is that we will forgo lunch hour. Several Members have asked me whether there is lunch hour. I told them there is no lunch hour and we will continue with the discussion. You need not forgo your personal lunch. We would like to complete it by 2 o'clock. May I request Prof. Bhattacharjee to complete his speech within two or three minutes?

PROF. SOURENDRA BHATTACHARJEE (West Bengal); That will do, I am more interested in speaking on the Finance Bill I consider more important. But by which the nature of things it may not be possible. The, Government should have considered it more important from the national aspect and from its own aspect. The manner in which the Statutory Resolution has been mounted on us is something extremely unfair. fore-thought should have been given to it. This last minute rush and such super imposition could have been avoided.

Regarding Puniab there is little to be said because we have discussed it so many times. About this proposed

extension in advance, it is known that the Rajya Sabha is capable of extending it because it is the Council of the States. What Gen. Jagjit Singh Aurora has said is that it is the people belong there who are important. If you do not want to give a wrong signal, create more misunderstanding, perhaps, not only about the Congress (I) party but regarding the rest India, there should be a clear-cut timetable for holding the elections in Punjab. However, amiably Mr. Jacob may put the Resolution before us, it does not take away the fact that it is not accompanied by any time-frame holding the elections in Punjab. After all, the Central Government is holding' the reins of in Punjab and it should be administration able to tell us about the time-frame. It cannot be after the end of the terrorism, end of murder in Punjab. That condition, as everybody knows, won't be fulfilled. Therefore, we will have to the elections even under the existing circumstances. I would request the Minister of State for Home Affairs before pressing this Resolution I mean technically the present Resolution for voting precedes he should clearly state what is the time-frame in which the elections in Punjab could be held.

VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Thank you. Shri Ambedkar. Shri Prakash Yashwant Ambedkar. Are you ready to speak?

SHRI PRAKASH YASHWANT AM-BEDKAR (Nominated): Yes.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): There is a choice. On the Finance Bill, you can speak about Punjab also. There is no problem. If you want to speak on Punjab, you can speak on the Finance Bill.

SHRI PRAKASH YASHWANT BEDKAR: Sir, the economic situation can be improved at any time, I would like to speak on this Bill.

VICE-CHAIHMAN (PROF. CHANDRESH P. THAKUR); Your quota of time is, two to three minutes.

SHRI PRAKASH YASHWANT AM-BEDKAR: I will finish it within three minutes.

Mr. Vice-Chairman, Sir, on last Sunday, there was a TV serial on this Punjab issue. In that TV serial, the role of police officers was shown. One police officer was shown to be from the Sikh community and another was shown to be a non-Sikh. I think this is the action of the Government as the Punjab situation is concerned. In the TV serial they have shown that whatever bad was committed, whatever omission committed, whatever torture or extortion was committed, was committed by the Sikh police, man. On the other hand, what was good, what was pious, what was considered dutiful, was shown to be done by the non-Sikh policeman over there. If this is going to be the attitude of the Government in improving the Punjab situation, I would say, as I said on the Religious Endowments Bill, that we are helping the BJP to come into power. In a situation in which We have developed into two communities being divided, somebody is going to reap the harvest and it is the BJP which is going to reap the harvest. As far as Punjab is concerned, we have been following a policy of drift. I do not understand when there are so many ethnic identities existing in this country, why we are bent upon detroying the ethnic identity of a certain people who do not belong to the Hindu religion. You take Kashmir. It is a valley which is on fire. You take Puniab. It has been pointed out that it is the Sikh issue.

[The Vice-Chairman (Shri Bhaskar Annaji Masodkar) in the Chairl

In 1980, when a new turn took place, the Congress party, to see that non-Congress parties were destroyed, set up Mr. Bhindranwale. And when

to Puniab he himself grew so hard, when he himself became uncontrollable,

of the President's

Proclamation under

Art. 356 in relation

whole situation of Punjab went out of control. Have we been able to improve the situation? May I put it in othel words? Are those who have been fol lowing Bhindranwale in a position to come two steps below? Are you in a position where you can go two steps ahead? The bare reality is that neither the Government can go two steps ah ead, nor the people who have been following Bhindrawale can come two join steps ahead 50 that they can hands. Knowing the situation quite well, why every time a Bill is, draught for extension of President's rule in Punjab? It has been said that the Government is going to improve the situation. I would ask the Government whether they are ready to go two steps forward, to improve the situation. What are those two steps? If the policies of the Government are as shown in the TV serial, I would say, as has been expressed by Mr. Aurora, that the situation gtoing on in Soviet Russia is definitely going to have an effect on the Indian soil. We say that the Russian Revolution had affected our Independence Movement. If that is true, even today, what is going to happen in Russia is going to affect us. As I have been pointing out, we have been led over here by the BJP ideology and we are only defending the BJP ideology. We are not facing them headlong. This is a situation in which the Government has to act positively. By "positively" T mean to say that the Congress party, which is the ruling party, should act in such a manner that it does not appear to be on the defending side. They are ruling the country. They are leading the country. Today, whatever we are doing in this House, in that it appears that We have been defending ourselves against the onslaught of the BJP. Every year, in respect of Bills relating to Punjab, the BJP has been nleading for holding of elections. As I said earlier, the BJP is going to

seeking approval of continuance in force

[Shri Mentay Padmanabham (Andhra Pradesh)1

reap the harvest of what we have sown. Before we pass this Bill and before the Minister's reply. I would like to know from him whether the Government has fixed any date for holding of elections in Punjab. Can they give an assurance to this House at least in this period, we are going to hold elections in Puniab? If the Government does not give any assurance, then I may submit that we will have to ask for voting and division on this Resolution in this House so that the people at large could know as to what is going on in this House as far as Punjab is concerned.

VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now the consensus is that we should put this Resolution to vote at 2.00 P.M. So there are five minutes for Padmanabham Ji, five minutes for Shankr Dayal Singh Ji. I am guillotining Mr. David Ledger.

SHRI DAVID LEDGER (Assam): Kindly give me two minutes.

VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): All right. We have discussed Punjab so many times.

SHANKAR DAYAL SINGH (Bihar): I will take only two minutes.

MENTAY PADMANABHAM (Andhra Pradesh): It is vexatious also to discuss Punjab every time. Sir, I am rather surprised to see today on the Revised List of Business the resolution seeking to extend the President's rule from November 10th onwards. Yesterday, we discussed the Bill for the cancellation of elec. tions in Punjab. We were given to understand that the Government is thinking i terms of holding elections as early as possible and is seriously thinking in terms of holding elections

of the President's 96 Proclamation under Art. 356 in relation to Puniab

process in the State of Punjab. But after seeing this resolution now I have come to the conclusion that the Government is not at all thinking to tackle the Punjab problem. My sincere feeling is that the Government is not applying its mind to any of the political problems the country is facing—whether it is the problem of Punjab, whether it is the problem of Kashmir or whether it is the problem of terrorism or extremist activities in various parts of the country--this Government appears to be non-functional as far as the political problems are concerned. They dragging their feet. They are not able to bring about any clear-cut policy framework to tackle these problems. This is quite clear the Government side also. from Yesterday, many Members of this House spoke on the Appropriation Bill relating to Punjab and also on the Bill cancellation of elections there and all sections of the House, without any party basis— the Members belonging to the Congress party and the Members belonging to Opposition parties-all expresses their view point that the Government should take immediate restore democratic process in Punjab by going in for early elections. After seeing this Resolution. It is quite clear that Government is not at all prepared to go in for elections . in Punjab. They are postponing the elections in Punjab indefinitely. Sir through you, I would like to remind the House that the elections had taken place in Punjab in 1985 and Barnala Government was formed. Within two years that Government was dismissed. Ever since 1987, for the last four years, no elections have been held and every Government— I am neither blaming the Congress Government nor the National Government nor the subsequent Government Of Chandra Shekhar—all the Governments have been promising that they are going to hold elections early and that they will not bring forward any Bill regarding extension of Presi-

dent's rule or any constitutional amendment before the House. They have been promising and we have been discussing this matter off and on in this House. But no Government did it. At long last the Chandra Shekhar Government announced the elections, but I do not know what transpired, the Election Commission suddenly came out... (Interruption).

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THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mrs. Chowdhury, you should not disturb the speaker when he is on his legs.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, I am sorry, I apologise. I sincerely apologise, Sir. I am sorry. I just want to raise it; that is why I have interrupted him.

SHRI MENTAY PADMANABHAM: Anyway, it is our internal problem.

(SHRI THE VICE-CHAIRMAN BKASKAR ANNAJI MASODKAR): Mr. Padmanabham, when you are on your legs, you must lose the party. You have taken the floor of the House ... (Interruptions) ... No, the rule does not permit it.

SHRI MENTAY PADMANABHAM: Sir, the Election Commission suddenly postponed the date of elections. They promised that the elections would be held by the 25th September. Now the consensus of this House and the consensus of the other House is that this Government should at least go in for the elections which were promised and which ' are already in -the process of taking nlace. But to my .great surprise, this Resolution is brought in an attempt to postpone the elections undfrnilely and as such I oppose this Resolution Thank you.

SHRI DAVID LEDGER; Mr. Vice Chairman, I rise to oppose this Resolution for reasons which have been

stated by many of my hon. colleagues. Yesterday while participating in 1he debate on the Bill seeking cancellation of elections Punjab, I said very clearly that the President's rule cannot be the answer to the present problem in Punjab. For four long year; the people of Punjab have been deprived of their democratic rights. They have not able to elect their representatives. They have not been able to have a Government of their own. On the other hand, the common man who has nothing to do with militancy and terrorism has been sandwiched between the militants and the security forces. And may 1 say, Sir, that in some cases they are better off facing the terrorists? Sir, I am deeply concerned with the plight of the common man. It is very clear that the life of the common man is becoming more miserable with the passing of each day. Nobody can deny that there is large scale of violence in the State, that there are indiscriminate killings, and even I admit that the situation is pretty bad. Sir, Some alarming news has come recently that some factions of " 'Akalis have taken a joint resolution hot to participate in the elections, maybe, out of disgust. That is why I say that the situation is prety bad. Sir, the continuation of President's rule will only the situation; that is why I say aggravate that it is imperative that the political process be restored. Punjab must have a political Government and not a bureacratic Government for years on. The people should be given the right, the opportunity to elect their own representatives, they should given the right to elect their representatives to the ParHament where thev can come and voice their grievances. Before I conclude. I would urge upon the Government to put an end to the present state uncertainty, to the present state of speculation and advise the Election Commission to fix up a date for holcling in Punjab prior to the end of elections NovemW

of the President's 100
Proclamation under
Art. 356 in relation
to Punjab

SHRIMATI RENUKA CHOWDHURY: Sir, I thank you very much for the kindness you have shown to me.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNA JI MASODKAR): Kindness is extended for two minutes only.

2.00 р.м.

RENUKA CHOWD-SHRIMATI HURY; Sir, I don't have for more than two minutes because the same thing has been said by Mr. David Ledger which has gone record. First of fall, let us in our conscience examine the honesty of the principle of the continuance of President's rule in Punjab. For one moment we have to sit back and think about it. Every six months we are bringing it about which is tantamount to violation of the very norms of democracy. This has been the 6th or 7th time that this House takes up this issue and this continues. So the principle of democracy is lost. We have to change our attitude and honestly do some soul-searching and see what We really wanted to do in Punjab. The situa-tion-whether it is in Jammu and Kashmir, whether it is in Assam or whether it is LTTE—is the creation of the present Government. On that there is no dispute. This has been permitted, allowed to take place by the weakness of the Government of a particular political party. So it has to be taken cognizance of and we cannot play with the conscience of the States. Therefore, I feel, that this Government has lost Its credibility and their assertions cannot be believed if you examine the text of the Home Minister's assertions why the election was cancelled at the eleventh hour. This comes to focus when we examine the text of it. On the basis of what information they have decided it? They have said that the Election Commission had decided it. What independent

agency has the Election Commission got on whose information they could decide to change the date which they have fixed? Election Commission has fixed the election on 25th September. Based on what? Sir, there is an essential dishonesty in the approach of the Government. We have had debates on demands for grants; we have discussed the Budget; we have discussed the annulment of elections in Punjab, but not a word about the extension of President's rule was mentioned in any of these. We were pretending and it is tantamount to insulting the intelligence of the Indian Parliamentarians and the Indian Parliament that you carry through the exercises of debating on annulment of elections, demand for grants ad the Budget of Punjab and when you come back to square one you say that you want President's rule for another 6 months. Therefore, the statement of the Union Home Minister is now debatable when one thinks of the dishonesty of approach that has been made towards the the Parliament. As a concluding note, I want to say that you are riding rough-shod over the sentiments of essence of democracy and I want to Indians. We are insulting the very know what programme you have to restore democracy in Punjab. When plan of action do you propose to take to conduct a free and fair election in Punjab? That is all I wish to place on record. Thank you.

श्री शंकर वयास िंह: उपसभाध्यक्ष जी, कल ही पंजाब के बारे में चर्चा हो चुकी है और ग्राज फिर सरकार यह स्टेड्यूकरी रेजोल्यन हमारे सक्ते लाई है। इससे सरकार की नीयत सफ जिहर होती है कि ग्राप दस कदम ग्रागे चल रहे हैं ग्रीर 12 कदम पीछे लौट रहे हैं। कल भी मैंने कहा था श्रीर इस माननीय सदन के ग्राधकांण सदस्यों ने कहा था, यदि ग्राप कल चुनाव की तिथि की घोषणा कर देते तो कल से लेकर ग्राज तक इस संबंध में बहुत चर्चा की ग्राज इस नहीं रहती।

[श्री शंकर दयाल सिंह]

महोदय, कल से भ्राज तक हम यही चर्चा कर रहे हैं कि पंजाब में लोकप्रिय सरहार की स्थापना होनी चाहिए, पंजाब में संविधान की रक्षा होनी चहिए, पंजाब में संविधान की रक्षा होनी चहिए, पंजाब में जनता हारा चुनी हुई एक सरकार स्थापित होनी चहिए, जिस तरह से भ्रस्त में है या दूसरे प्रांतों में है। मबसे बड़े भ्राश्चर्य की बात यह है कि गृहमंत्री ने कल बोनों सदनों में बयानदिया, जिसमें सफ हंग से कहा कि पंजाब के चुनाव की विधि की घोषणा की जएगी। यह ऋखवारों में पढ़ने से सफ जाहिर होता है। लेकिन, सभी तक सरवार की मोर से तिथि की कोई घोषणा नहीं है।

उपसभाध्यक्ष जी, हमने तीन विषयों पर चर्चा की--पंजाब का बजट हसारे सामने आया था, एप्रोप्रिएशन बिल आया था, केन्सलेशन आफ इलेइशन डेटस का हमारे सामने ऋाया था, जिन पर एक साथ चर्चा करते हए हम लोगों ने यही सांग की थी कि चुनाव की घोषणा सरकार कर दे, हम लोगों में से अधिकांश लोग इस पर बहस नहीं भारता चहते । भौर कल जैसे कि इस सदन में चिता व्यवत की गई थी कि आतंबद द से अगर पंजाब ग्रसित है तो उसका ऋसर देश के दूसरे हिस्सों पर भी पड़ता है। कल जो फिगर हमने केवल इस यहीने के दिए थे--1 सिंडम्बर से 17 सिंडम्बर तक, कि कि उनी वहां पर हत्याएं हुई हैं, 303 का फिगर हसने दिया था, आज एक दिन केवल बर्रेश है, 17 से 18 तारीख हुई है, 22 की संख्या उसमें और बढ़गई है।

श्री सत्य प्रकाश भालवीय: यह संख्या कल रात तक की है।

श्री शंकर दयाल सिंह: तो अगर खून की नदी बहाकर हम कोई निष्कर्ष निकासें तो यह कोई अच्छी बात नहीं है।

इसलिए में, यह जो रेज्योल सम आया है, इसका विरोध वारता हूं और विरोध करते हुए सरकार से यह मांग करता हूं कि सदन की मर्यादा, कम से कम सरकार की स्थिरता, संविधान की रक्षा के नाम कर वह धाज तिथि की घोषणा करे और

सफ तौर से यह जिहर करे कि फिर इस तरह का कोई रेज्योल् शत इस सदन में नहीं ग्राप्ता ग्रीर जैसा कि कई ग्रन्य सदस्यों ने कहा कि जिथि बढ़ती चली ज एगी भ्रीर जनतंत्र का गला हम घोटते चले जाएंगे, वह बात न हो । जैकब सहब, ऋष हमारे साथी हैं, अगर दूसरों की तरफ से इस तरहाक रेज्योल्शन आता तो ग्रांप घनघोर भाषण दे देते । ग्राप उठकर केवल यही बा दीजिए कि ग्राप चनाब इ.ब करने जा रहे हैं, नामिनेशन की डेट क्या होगी, विदङ्गवल की डेट क्या होती या ऋष्टने इसकी सिफारिश भोज दी है ? यह सब घोषणाएं तो इलेक्शन कमिश्तर की तरफ से होंगी, लेकिन ग्राप बत एगे कि विस महीने में करेंगे. कब करेंगे ?

इन्हीं मब्दों के संथ मैं, जैसा कि मेरे सभी सिथयों ने यहा है, इसका विरोध करता हूं और विरोध करते हुए सरकार से कहता चहता हूं कि अपनी मंशा को वे व्यवत करें।

श्री रजनी रंजन साहू (बिहार) : श्रापने सारे सवाल उनसे कर दिए, एक ही सवाल क्यों छोडा?

श्री शंकर दयाल सिंह: अच्छा कौन जीतेमा? यह अकरी नहीं है कि चुनाव टालने के बाद आप ही जीत जाएंगे। (कावधान) जब वहां नगरपालिक शों के चुनाव हो समते हैं और शानितपूर्वक हो समते हैं, तो फिर वहां लोक सभा धीर विधान सभाश्री का चुनाव क्यों नहीं हो सकता?

SHRI M. M. JACOB: Hon. Vice-Chairman, Sir, I must thank the Members for giving their forthright views, some supporting the Resolution some criticising and some opposing...

SHRI SATYA PRAKASH MALAVIYA: Nobody supported it. Your own party Member, Mr. Hanspal, did not support you. 103 Statutory Resolution- [RAJYASABHA] seeking approval of continuance in force.

SHRI' M. M. JACOB; I • used three ds: supporting, criticising and cpprosing. I do not want to take much time. I will try to be very brief answering the various important points raised by our friends this morning. I quite see the importance of the anxiety expressed by the Members. One of the questions Mr. . Sukomal Sen asked was about security pf the candidates and the number of candidates. There seems to be different figures quoted by different persons during the course of their speeches. Three Of the Lok Sabha candidates and twenty one -of the Vidhan Sabha candidates were killed. Besides these, one Lok Sabha candidate and One Vidhan Sabha candidate died of sickness in the natural course. So this is one of the reasons why we wanted that there should be free and fair elections.' When elections are held, we have to ensure that the conditions are normal and this kind of killings do not continue to take place: otherwise, we may not find proper candidates coming up for the elections...

SARDAR JAGJIT' SINGH AURORA: For that you have to wait till the dooms' day.

SHRI M. M. JACOB; Another point made was; Why not have a political dialogue or a political con sensus on this? This Government is not at all against a political dialogue. We are prepared to sit with party individually and leaders, collectively. I must say if We are talking of such thing, the first thing we must' do a meeting of the Consultative Com mittee of the Home Ministry should ,be convened immediately. Let us dis consultative cuss everything in the Committee where all ties are present. Let us discuss it openly. Let this be the only item on the agenda in that particular meeting. Let us see whether we can evolve something out of it. Let us see if there is a way out for us to go. Because the conditions therr are not conducive elections, holding

came before you for extension of ,of. the President's , 104

proclamation under

Art. 356 in relation

to Punjab

President's rule by another six months. I . would have not come to vou I would not have come before the ' House, had the . conditions been safe, for extension of President's rule. That does not mean that after com pletion of the six months period, we are going to immediately have elec tions. My coming before you-is only an insurance. I did not want to. con vene another meeting before Novem ber 10th. November 10th is the date when President's rule expires Puniab and the House normally meets 'only in the 3rd week of November as is customary. Wenot want to disturb you meanwh'le by convening another meeting for the extension President's rule. of wanted to be doubly sure so as to have free and. fair elections there. The extension of President's that we are not pre does not mean pared to have elections there. Sir. foremost/we would like to first and normalise the conditions there. we would consult the other -parties- and then come to a decision... (Interrup tions) ...

SARDAR JAGJIT SINGH AURORA: You will not be able to do that . . . (*Interruptions*) ... You will not be able to normalise the situation... (*Interruptions*) ...

SHRI M. M. JACOB; If you cooperate w.e can. . . (*Interruptions*) . . .

SARDAR JAGJIT SINGH AURO RA: Mv co-operation does not matter . . . (Interruptions)...

SHRI M. M. JACOB: I appreciate what you say. But, I would like to assure the House, that we will con suit both individually and collective ly and come to a solution.

We came to power about two months back, give us some time... (*Interruptions*) ...

AN HON. MEMBER: Even before you were there... (Interruptions)...

SHRI M. M. JACOB: The second point that was raised in this House i3 about the Inter-State Council. I would like to .tell the hon. Members that there is a Sub-Committee of the Inter-State Council which was formed by the previous Government. The Sub-Committee will be meeting again and they will be looking into it... (Interruptions)...

SHRI MENTAY PADMANABHAM: Are you reviving the Committee?.. (Interruptions) ...

SHR1 M. M. JACOB: Mc. Hanspol mentioned about the harassment of the public by the police and about the fencing. We will make sure that the public is not harassed by the police. My Minister will go there, and I will go there, we will meet people and ensure that proper security is given to the people. We will ensure that police do not misbehave. There are rules and regulations and we will see that proper action is taken against them. I assure the House that proper action will be taken against those policemen who are guilty of misbehaving. About the fencing, I would like to inform the House that the total border of Punjab i_s 554 kms. About 356 kms of the border has already been fenced and in about 382 kms of the border floodlights have been installed. We will sit down, discuss it again and find out what else can be done there. Regarding the other issues, I appreciate the sentiments of the Members of the House. They have all appreciated the need to maintain the integrity and unity of the country. We are all one on this point. Whatever happens in Soviet Union as my friend, Mr. Ambedkar said, will have no impact on our country. Our country has a longer and a richer tradition than any other country in the world and this country will survive. I do not have any d'oubt in my mind. In spile of political differences and difficulties our country will survive and

everyone will agree with me. No political party will agree to the disintegration or dismemberment of this country. There are terrorists misguided yiuth who have been motivated by some other consideration. But, I am sure even they will come to the table and talk to us when we open ourselves fairly and well. And this Government is ready for this. This Government does not want to keep a boundary line. This Government is prepared to negotiate even with the terrorists if they are agreeable to discuss within the framework of the Indian Constitution. We do not want to go back.

Sir, I do not want to take the time Of the House. My own assessment of the situation is that we may have to hold elections sometime around February. If not within three or four months' time, sometime around February, we will have to hold elections. And I hope that we will...

SHRI SHANKAR DAYAL SINGH: You announce the date.

SHR1 M. M. JACOB: I am not in a position to announce a particular date because it is the Election Commission's duty to announce the date. It is not the Government's duty to announce the exact date. (Interruptions)

SHRI SHANKAR DAYAL SINGH: Yesterday, the Home Minister has already assured in both the House that today he will announce the date. This is my humble suggestion to you, Sir. (Interruptions)

SHRI M. M. JACOB: The Home Ministry will create the conditions (*Interruptions*)

SHRI P. UPENDRA; I am on a point of order, Sir.

SHRI M. M. JACOB: The Home Ministry will create the conditions for fair and free elections. The Election Commission will decide when the elections will be held.

107 Statutory Resolution [RAJYA SABHA]
seeking approval of
continuance in force

of the Presidents 108 Proclamation under Art. 356 in relation to Punjab

[Shri M. M. Jacob]

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Minister, there is a point of order.

SHRI P. UPENDRA: Sir, yesterday, when the Vice-Chairman, Prof. Thakur, was there in the Chair, he said, and I quote: "Anyway, the sense of the House is that the people of Punjab need a free and fair and, perhaps, early election. I am sure, the Government will take that into consideration/" Then, the Minister of Home Affairs responded, "Sir, we propose to announce tomorrow."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That is not the date...

SHRI P. UPENDRA; You have to announce today as per the assurance you have given yesterday. (*Interruptions*)

SHRI V. NARAYANASAMY (Pondicherry): That is for the Election Commission.

SHRI M. M. JACOB: We cannot violate the law of the land.

SHRI V. NARAYANASAMY: The Election Commission has to announce the date. You were in the Government. How can the Minister announce the date of election?

SHRI JAGESH DESAI (Maharashtra): The Election Commission has to announce the date.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let him complete.

SHRI P. UPENDRA: Sir, the procedure is that the Government indicates the conveniet date to the Election Commission, and the Commission announces finally. That is the procedure. Let the Government announce its readiness to hold the election at a particular time.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is hardly any point Of order.

SHRI KAMAL MORARKA (Raj than): An assurance given yesterdaj has no meaning in 24 hours? I do not know what you are talking about...

SHRI V. NARAYANASAMY: It was not an assurance.

SHRI KAMAL MORARKA: In 24 hours, they cannot honour an assurance given (Interruptions).

SHRI V. NARAYANASAMY: It was not an assurance... (.Interruptions)

SHRI P. UPENDRA: What is your date that you are going to suggest to the Election Commission? That is not there. (Interruptions)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Morarka... (Interruptions). You know the Chair does not represent the Government. (Interruptions) Please, j am disposing of the point of order. There is no point of order. He is explaining it. This is what I said. Yes, Mr. Gurupadaswamy.

SHRI M M. JACOB: Sir, I have only one point to make. Let him make his point after me

Sir, I have only one point to conclude. A question a pertinent question was asked from that side. So, I am bound to answee that. That is: Have you got a plan, have you got a policy, have you got a plan of action? You have asked that question. So, I am bound to answer that. I have written three points: Restore confidence of people in the Administration's capability to keep the electoral process free of intimidation by ter rorists and their sympathisers. That is number one, and actions are there. Number two.-Invoke people's support in creating conditions for the safe restorst of democracy in

continuance in force

the State. Number three: Ensure that Punjab does not lag behind in economic development. These are mainly the policy frame. And with this policy frame We are going ahead. And regarding the particular date for the election it is upto the Election Commission to announce the date. But I have already mentioned that three-four months may be there. Anyway

around February, we must conduct the elections. We must try for it. That is what I said.

(Interruptions)

THE VICE-CHAIRMAN (SHRI BHASKAR ANN A JI MASODKAR): Let us listen to Mr. Gurupada-swamy. What is your point?

SHRI M. S. GURUPADASAWAMY (Uttar Pradesh): My short point is, yesterday we wanted the Government to indicate the date. We asked, the Opposition asked, the Government to indicate the date on which the election can be held, and because at that time we had no assurance we had to walk out. (Interruptions).

I am not being irrelevant. We had to walk out because there was no assurance yesterday. (Interruptions).

SHRI KAMAL MORARKA: What is this Will they allow Mr. Guru-padaswamy to speak or not? Is it Parliament or a* What is it? What kind of* is this? (Interruptions) Do they understand what is the parlia ment procedure? They are reducing it to a* Is it a party meeting? (Interruptions),

VICE-CHAIRMAN (SHRI BHASKAR ANN A JIMASODKAR): Do not get angry.

AN HON. MEMBER; You can walk out. (l'nter?-uptions).

AN HON. MEMBER: They are running a minority Government. (Interruptions).

of the President's Proclamation under Art. 356 in relation to Punjab

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Morarka, let us not call names to each other.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): On a point of order. (Interruptions). Is it proper for the hon. Member to say... (Interruptions).

VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That wiil be looked into. (Interrup tions)

SHRI KAMAL MORARKA: You restrain your Members Somebody said: walk out (Interruptions) Are we at their mercy? Everybody is here in his own right. He has not come at the mercy of Congress party. (Interruptions).

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Why are you so desperate today? (Interruptions).

VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please complete your point of order. (Interruptions) You don't listen to him..

SHRI M. S. GURUPADASWAMY: I don't want to indulge in the exchanges here. I want tolerance, i appeal to my colleague. Everybody in this House knows the election process. All of us know the election process, the election law. Let us not debate on that. The short point is that our colleagues here in the Opposition, including me, want an assurance from the Government whether they are going to hold election within a particular date.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That has been asked.

SHRI MI S. GURUPADASWAMY: Election Commission has to announce •the date. We know that. But the Government is within its rights. It can announce, it can indicate, jgl

^{*} Expunged as ordered by the Chair.

[Shri M. S. Gurupadaswamy]

mind when the election is going to be held. THE VICE-CHAIRMAN (SHRI BHASKAR. ANNA JI MASODKAR): Whatever- possible, he has • • • (.Inter-, r-uptions)...

SHRI M. S. GURUPADASWAMY: If it is not forthcoming, I think we may have to take a decision in the matter.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Yes, Mr. Mathur. what is your point of order?

ं श्री जादीस प्रवाद साथुर: वै गंडी जी के बक्ताम के बाद ग्रीम किया हो गया हूं। उन्होंने जो बंद बेदा जिया था... (ख्यावयात)

THE, VICE-CHAIRMAN (SHRI .BHASKER ANNAJI MASODKAR): would you please keep quiet? Let us finish.

भी जनवेश प्रसाद सम्बंद में दिनो पर भारत हूं। उन्होंने खात बाद ऐसी न व्यही हो देति। किंग भी कि हा था कि एल हम हां पर घोत्रण करेंगे। उनका धक्तव्य सुनने के बाद मुझे संदेह हो रहा है कि भारत चसहंगा कि नथम्बर तक कराने में जानना चमहंगा कि नथम्बर तक कराने में क्यों कठिनाई थी और अगे 6 महीने में उनके पा। कौन सी जादू की छड़ी है जिससे जसा उन्होंने कहा है कि सारे हालात नामें कर देंगे।

महोदय, जो संदेह हैं जो उनके व्यवस्थान से पैदा होते। हैं। उन्होंने कहा कि हम स्मासक्यादियों के बात कराने को तैयार हैं। ठीक बात है। मुझे लगता है कि सरकार चुनाव कराना नहीं चाहती था फिर ऐसा चुनाव कराना जिल में कोई न कोई गठजोड़ कर येथी। दूसरो बात यह है कि कांग्रस जिल प्रकार जम्मू काइमीर में सन 52 से चुनाव कराजी हा रही है वैसे ही प्रातंव करा दिखा है है वैसे ही प्रातंव करा दिखा है होते। सरकार ... (काक्स मान)

चुनार्य करामा चाहती है ? (श्वश्रक्षान) इस संदहीं के कारण स में कम से कम प्रपने दल को इस नीति के साथ नहीं जोड़ सकता (श्वश्रक्षान) असम्भय है । न कोई नित है, न कोई निर्णय है, न सम्बाई है, न कोई ईमानदारा है । केवल एक झूठा यन्थदा करते ह इसलिए । प्रपने दल की श्रोर इसका विरोध करत है । (व्यवश्रान)

THE VICE-CHAIRMAN (SHRI,_BHASKAR ANNAJI MASODKAR): Now there is no point of order. (Interruptions)., Just listen. Whatever the. Minister had said yesterday... Mr. Upendra, you read, it out.. He has not said that he, will announce the date. He has simply given his assessment. He has not said that. (Interruptions).

SHRL JAGDISH PRASAD MATHUR. What is his announcement today?

THE, VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Upendra, you please read it again,

SHRI P. UPENDRA: The Vice-Chairman said the sense of the House is that.... (Interruptions)'.

THE VICE-CHAIRMAN (SHRI BHASKAR: ANNAJI MASODKAR); He did . not say. (Interruptions).

SHRI R, K. DHAWAN (Andhra Pradesh). He did not say that he will announce the dates of elections. He only said that he will announce the date when- he. will; consult other parties regarding the elections in Punjab.

SHRI JAGESH DESAI:, In that context he said like; that. (*Interruptions*).

, THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He did not even say that they are going to announce the date; He said

that they propose to announce the date and there is a proposal before the Government to decide. (*Interruptions*).

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu): Sir, he did not say that... (*Interruptions*).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let me take care of the point.

SHRI P. UPENDRA: The Vice-Chairman said "Anyway, the sense of the House is that the people of Punjab need a free and fair and perhaps ea:ly e.ection. I am sure the Government will take that into consideration." That is what the Vice-Chairman said. The Home Minister said, "We propose to announce tomorrow". (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Would you please sit down? (*Interruptions*). I do not agree. (Interruptions) .

SHRI S. K. T. RAMACHANDRAN: Sir. .. (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He will respond, if he wants.

SHRI M. M. JACOB: I have already responded.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is no assurance by the Home Minister of any date. (Interruptions).

अभे शंकर दशाल सिंह : हम लोग इसको स्वीकार नहीं करते : (ब्यवधान) मंत्रीजी ने कल कहा था । (ब्यवधान) हम लोग इस चीज को मानन के लिए तैयार नहीं है । गृह मंत्री ने साफ कहा है प्रीर शाज के कई अखवारों में भी 23 नवस्वर की तारीख छपी है (ब्यवधान)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJIMASODKAR): There is an amendment by Shri Malaviya. Are you pressing it?

to Puniab SHRI SATYA PRAKASH MALAVIYA; Yes.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The question is:

"That in the said Resolution for the words 'six months', the words 'forty days' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is one more amendment by Shri Upendra. Are you pressing it?

SHRI P. UPENDRA: Yes, Sir...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You want to speak also. But you have already spoken.

SHRI P. UPENDRA: There are 04days left till November 11. That is why I have moved an amendment for extension of President's rule in Punjab for three months. If they are serious to hold elections, I don't think there can be any miracle between November 11 and February. According to their own announcement they want to hold the elections in February. My amendment is to extend President's rule till February 10. If they are sincere in holding elections they can hold within that period. Why do they want six months' time? That is why I press my amendment.

SHRI MENTAY PADMANABHAM: Let the Government react.

SHRI P. UPENDRA: Let the Government react.

SHRI H. HANUMANTHAPPA (Karnataka): No elections; how can the Government react? (*Interruptions*)

SHRI P. UPENDRA: If they want to hold elections, they should say it; they can do it within three months. (Interruptions)

SHRI M. M. JACOB: I am not accepting this amendment.

Statutory Resolution [RAJYASABHA] 115 seeking approval of continuance in force

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The question is:

"That in the said Resolution for the words 'Six months' the words 'three months' be substituted." The motion was negatived.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I shall now put the Statutory Resolution to vote. The question is: (Interruptions)

SHRI SHANKAR DAYAL SINGH: Government is not serious; we walk out in protest... (Interruptions)

SHRI SATYA PRAKASH MALAVIYA: We also walk out in protest .. . (.Interruptions).

SHRIMATI RENUKA CHOWDHURY: This is a reflection on their sincerity; they do not want to hold in Punjab. We are walking protest,

(/It this stage, some hon. Members left the Chamber).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I must remind the Treasury Benches that you are the ruling Party in Parliament. You should not say all these things. Tlhey are entitled to demonstrate in this way. Walkout, you know, is an established mode of Parliamentary Practice to record dissent. Please don't shout. This does not look well.

I shall now put the Statutory Resolution to vote. The question is:

"That this House approves the continuance in force of the Proclamation issued by the President on the 11th May, 1987, under article 356 of the Constitution, in relation to the State of Punjab for a further period of six months with effect from the 11th November, 1991." Th* motion teas adopted.

of the President's 116 Proclamation under Art. 356 in relation to Punjab

BHASKAR ANNAJI MASODKAR): I now want the sense of the House. As you know...

SARDAR JAGJIT SINGH AURORA: I want division.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Your 'No' has been recorded; I think there is no need for a division.

SARDAR JAGJIT SINGH AURORA: But I demand a divsion.

SHRI MADAN BHATIA (Nominated): Sir, there is no question of demanding a division now. You have already announced the result.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I have already announced the decision of the House. Now it cannot be done.

SARDAR JAGJIT SINGH AURORA: The whole thing is, you are just ruining this country...

THE VICE-CHAIRMAN BHASKAR ANNAJI MASODKAR): You have already said that.

SHRI M. M. JACOB: Sir, Chair has already given a ruling; decision of the House has been announced.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): As far as Punjab is concerned, the matter is over.

SHRI N. K. P. SALVE (Maharashtra): Sir, I am coming to the legislative business part. On a point of procedure, may I submit, since we want to finish the entire business today, why not take up item No. 1 and 3 in the Order Paper together, so that the Finance Bill and line Voluntary Deposits (Immunities and Exemptions) Bill, 1991, both could be taken up together, because the subject matter of the two is the same. And that way we save some time..*

AN HON. MEMBER: We can pass wthout a discussion.

SHRI N. K. P. SALVE: If this is to be passed without discussion, then let both of them go without a discussion... (Interruptions). How does it citange the situation if the two are clubbed together? What Isubmit is that both can go together.

THE VICE-CHAIRMAN (SHRI i BHASKAR ANNAJI MASODKAR): If the House agrees...

SHRI SUKOMAL SEN: With re gard to Finance Bill, his proposal is acceptable because already the speakers from different parties have spoken. But it cannot be accepted in case of Voluntary Deposit Scheme Bill. So, these Members will have to speak again. I would request that these two Bills be taken up separately, as we have been doing.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Because you see the schedule...

SHRI SUKOMAL SEN: Let the Treasury bench reduce the number of speakers and the time will be saved.

THE VICE-CHAIRMAN (SHRI EHASKAR ANNAJI MASODKAR): You have no objection to the proposal of M'r. Salve?

SHRI SUKOMAL SEN: I opposed it because some speakers have already spoken on the Finance Bill and they should be able to speak again on this Bill.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) The names of those Members which are already there, they will be allowed to speak on this Bill.

SHRI JAGESH DESAI: At this stage, it can't be done because some Members have already spoken but they have not spoken on this subject So both the Bills should be taken up separately. It should have been decided earlier.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): What does the Finance Minister say?

THE FINANCE MINISTER (SEBI MANMOHAN SINGH): The schema on the Voluntary Deposits Bill was a part of my Budget Speech. I have no objection to the Finance Bill and the Voluntary Deposits Bill being discussed together.

SHRI M. M. JACOB: Now there is no harm. It is up to the Finance Minister. The only point raised by Shri Sukomal Sen was that if any Member wants to speak, he must be allowed to speak. That is all- I agree to that

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I think the consensus is that we can take both the measures together. I will give time to those who want to speak on this Bill. That is agreeable. Now, the Minister to move the Voluntary Deposits (Immunities and Exemptions) Bill, 1991.

I. THE FINANCE BILL (NO. 2) BILL, 1991—contd.

KI. THE VOLUNTARY DEPOSITS (IMMUNITIES AND EXEMPTIONS), BILL, 1991

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI REMESHWAR THAKUR) : Sir, I beg to move:

"That the Bill to provide for certain immunities to persons making voluntary deposits with the National Housing Bank and for certain exemptions from direct taxes in relation to such deposits and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

In the Budget Speech for 1991-92, the hon. Finance Minister had announced that the Government would